

CENTRAL ELECTRICITY REGULATORY COMMISSION

NOTIFICATION

New Delhi, the 10th March, 2022

No. 2/1(21)/2022-CERC– In exercise of powers conferred under Clause (za) of Sub-section (2) of Section 178 read with Sub-Section (3) of Section 91 of the Electricity Act, 2003 (36 of 2003) and all other powers enabling it in this behalf, the Central Electricity Regulatory Commission hereby makes the following regulations to further amend the Central Electricity Regulatory Commission (Indoor/Outdoor Medical Facilities) Regulations, 2005 (hereinafter referred to as “the Principal Regulations”), namely:-

1. Short title and commencement:

(1) These regulations may be called the Central Electricity Regulatory Commission (Indoor/Outdoor Medical Facilities) (Second Amendment) Regulations, 2022.

(2) These regulations shall come into force with effect from the date of their publication in the Official Gazette.

2. The word “superannuated” in Clause 2.3 of Regulation 2 of the Principal Regulations shall be substituted with the words “retired or superannuated”.

3. The words “Officers and Staff” in Clause 5.1 of Regulation 5 of the Principal Regulations shall be substituted with the word “Employees”.

4. Clause 5.2 of Regulation 5 of the Principal Regulations introduced through the Central Electricity Regulatory Commission (Indoor/Outdoor Medical Facilities) (First Amendment) Regulations, 2015 shall be deleted.

Secretary

NOTE: 1. The principal regulations were published on 18.11.2015 in the Gazette of India, Extraordinary, Part-III Section 4 at Serial No. 149.

2. First amendment to the Principal Regulations were published on 20.11.2015 in the Gazette of India, Extraordinary, Part-III Section 4 at Serial No. 385.